

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 752 of 2020 in CP(IB) 268 of 2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.11.2020**

Name of the Company: HDFC Bank Ltd
V/s
Dhaval Jitendrakumar Mistry RP For
Poggenamp Nagarsheth Powertronics
Pvt Ltd
Section 60(5) of the IBC, 2016


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				


ORDER

(Through Video Conferencing)

In the instant matter, a sick note is received on behalf of Mr. Arpit Singvi, learned lawyer for the applicant, presented by learned lawyer Mr. Shashvata U. Shukla. Hence, the matter is adjourned.

List the matter on 14.12.2020


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)


MANORAMA KUMARI
MEMBER (JUDICIAL)

Dated this the 26th day of November, 2020.